

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 856 of 2020 in CP(IB) 316/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2021**

Name of the Company: Samir Vora Proprietor of Samir Pharma
V/s
Jay Formulation

IA For Amendment of the Memo of Petition

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

(Through Video Conferencing)

Advocate, Mr. Tirth Nayak is present on behalf of the applicant and Mr. Kamlesh Vaidankar is present on behalf of the respondent.

Learned lawyer appearing on behalf of the petitioner has filed an IA, i.e. IA 856 of 2020, seeking permission to amend the main petition, i.e. Form-V of the IB petition, wherein due to inadvertence in the Form the petitioner has mentioned the name of the firm instead the name of the proprietor.

The learned lawyer for the corporate debtor vehemently objected as the pleadings in the main matter is complete and case is proceeded for final hearing, as such, if the amendment is allowed, at this stage, in that event it will cause serious prejudice to the respondent / corporate debtor.

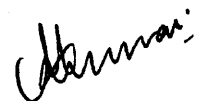
In view of such objection raised by the learned lawyer for the corporate debtor, the instant IA will be heard along with the main petition.

Meanwhile, the parties are at liberty to file written submission five days before the next date of hearing.

List the matter for final hearing on 09.02.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 20th day of January 2021